

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 255 OF 2015 &
IA NO. 405 OF 2015**

Dated: 18th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Bangalore Electricity Supply Co. Ltd.Appellant (s)
Versus
Karnataka Electricity Regulatory Commission & Anr.Respondent (s)**

Counsel for the Appellant(s) : Mr. V.S. Raghavan
Ms. Pankhuri Bhardwaj
Ms. Trisha

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee,
Mr. Jafar Alam &
Mr. Deep Rao for R-2

ORDER

Learned counsel for the appellant states that review petition filed by Respondent No.2 has been dismissed by Court II. However, counsel is not able to produce the copy of the said order. He states that he wants to take instructions as to whether the said order needs to be challenged in the Supreme Court.

Nobody is representing the State Commission. Issue notice to Respondent No.1 returnable on 22.04.2016. Dasti in addition is permitted. Learned counsel for the appellant shall send a copy of this

order to the State Commission and also intimate the counsel who appears for the State Commission to remain present on the next date of hearing.

List the matter on **22.04.2016.**

(I.J. Kapoor)
Technical Member

ts/dk

(Justice Ranjana P. Desai)
Chairperson